

Extra-judicial killings in Uttar Pradesh

1131. SHRI NEERAJ SHEKHAR:

SHRIMATI CHHAYA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether United Nations human rights experts have expressed concern recently about extra-judicial killings since 2017 by Uttar Pradesh police and have sought inquiries by Central Government;

(b) if so, the details thereof, case-wise;

(c) the response of Government thereto; and

(d) the details of inquiry initiated by Central Government, case-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS-RAJ GANGARAM AHIR): (a) to (d) As per the Seventh Schedule to the Constitution, 'Police' and 'Public Order' are State subjects and the responsibility of maintaining law and order, including registration, investigation, and prosecution of crimes, protection of life and property, etc. rests primarily with the respective State Governments.

Crimes against women

†1132. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI NEERAJ SHEKHAR:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that because of laxity in taking steps to prevent crimes against women and girls in Delhi, the required success in curbing the crimes is not forthcoming thereby boosting the morale of the criminals;

(b) the details of the crimes against women and girls during last three years; and

(c) the percentage of success achieved in getting the criminals committing various crimes against women punished during the last three years?

†Original notice of the question was received in Hindi.